

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (C). No. 68 of 2021

Girja Devi Petitioner

Vs.

The State of Jharkhand & Ors. ... Opposite Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

06/ 10.09.2021 On the request of the learned counsel for the opposite party-State, put up this case after two weeks for compliance of the Court's order dated 08.08.2019.

Mr. Akash Deep, learned counsel for the opposite party-University submits that University has already complied the order of its part.

(Dr. S.N. Pathak, J.)

Punit/-